

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Contempt Petition No.17 of 1994 and

Dated:- 18 JUL 1994

Miscellaneous Appln.No.300/94 in

APPLICATION NUMBER:

(511 of 1986, at New Bombay Bench)

APPLICANTS:

Sri.Gurunath Bhimaji Patil Kulkarni v/s. Sri.M.S.Ahluwalia, Secretary,
T.o. D/o.Revenue/ New Delhi & anr.

1. Sri.M.Narayanaswamy, Advocate, No.844, Upstairs,
No.17th-G Main, Fifth Block, Rajajinagar, Bangalore-10
2. Sri.P.R.Chandrasekharan, Deputy Collector of Central Excise,
Central Revenue Building, Queen's Road, Bangalore-560001.
3. Sri.G.Santhappa, Addl.C.G.S.C., High Court Eldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 07-07-1994.

Issued on
18/7/94

R.

of
/c

S. Shanthappa 18/7
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No C.P.(Civ.) No. 17/1994 of 199

G.B.Patil Kulkarni v/s Secretary, M/o Finance, N.Delhi and Others.

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p><u>PKS(VC)/TVR(MA)</u> 7-7-1994</p> <p><u>ORDERS ON M.A.300/1994 in C.P.(Civ.)</u> <u>No.17/1994</u></p> <p>Learned Standing Counsel for the respondents has filed an M.A. seeking extension of time for complying with the directions of this Tribunal. While disposing of the C.P., we had directed the respondents to dispose of a representation made by the applicant for favourably fixing his seniority, within 4 weeks from the date of receipt of a copy of the order therein. In the usual course this direction should have been complied with, within the 4 weeks time granted. But we are still told that the representation is still pending and reliance is placed on the M.A. filed on behalf of the respondents, which is totally bald and absolutely vague making reference as it does, viz., that various documents are to be collected/obtained from various Collectarates and also due to various administrative difficulties, respondents have not yet complied with the directions of this Tribunal. We do not consider the excuses put forward as tenable. But however, as a last chance we grant time by</p> <p>...../-</p>



Date	Office Notes	Orders of Tribunal
		<p>6 more weeks for doing the needful in the matter. Inspite of this concession, if the department still remains immune, we will undoubtedly have to take some steps to energise the department in the matter of taking action ^{as} regards compliance of our direction.</p> <p>Let a copy of this order be sent to the person who has made the M.A., i.e., Mr. P.R. Chandrasekharan, Deputy Collector of Central Excise, Central Revenue Building, Queen's Road, Bangalore-1. Let it be sent by name on the cover.</p> <p>sd- sd-</p> <p>M(A) VC</p> <p>TRUE COPY</p> <p><i>SC Shanthi (817)</i> SECTION 197 CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 30.5.94

Contempt Petition (Civil) No. 17 of 1994 in

APPLICATION NUMBER: 511 of 1986. of New Bombay Bench.

APPLICANTS:

Sri.Gurunath Bhimaji Patil Mulkarni v/s. Sri.M.S.Ahluwalia, Secretary,
Finance Deptt.NDelhi and Other.
To.

RESPONDENTS:

1. Sri.M.Narayanaswamy,
Advocate, No.844-Upstairs,
17th-G-Main, Fifth Block,
Rajajinagar, Bangalore-10.
2. Sri.M.S.Ahluwalia, Secretary,
Finance Department, Govt. of India,
Dept. of Revenue, New Delhi-11.
3. Sri.H.N.Rao, Collector of Central Excise,
Central Revenue Building, QueensBoad,
Bangalore-1.
4. Sri.G.Shanthappa, Addl.C.G.S.C.,
High Court, Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 19-05-1994.

of
Issued by
C.W.

S. Shanthappa
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

C.P. No. 17/1994 in O.A. 511/86

DATED THIS THE NINETEENTH DAY OF MAY, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. V. Ramakrishnan, Member (A)

Gurunath Bhimaji Patil Kulkarni
Aged about 58 years
Superintendent
Central Excise Range-B, Hubli
Dt. Dharwad

..... Applicant

by
(Shri M.N. Swamy, Advocate)

vs.

1. M.S. Ahluwalia
Secretary
Finance Department
Government of India
Department of Revenue
New Delhi-11.

2. H.N. Rao
Collector of Central
Excise, Central Revenue Bldg.,
Queens Road, Bangalore-1. Respondents

By
(Shri G. Shantappa, Standing Counsel)

O R D E R

(Mr. Justice P.K. Shyamsundar, Vice
Chairman)

Heard Shri M.N. Swamy, counsel for the applicant
and the learned Standing counsel, Shri G. Shantappa. We now
learn from Shri Narayanaswamy that the applicant had made a
representation to the departmental authorities asking them to
extend to him the benefits of the judgement of the C.A.T.,
Bombay Bench rendered while disposing off O.A. No. 511/1986 on
19.11.1987. Shri Narayanaswamy tells us that the said



representation is still pending with the authorities. In the circumstances, we direct the authorities to dispose of the aforesaid representation of the applicant within 4 weeks from the date of receipt of a copy of this order. It will then be open to the applicant to approach this Tribunal again if he finds his grievance still remains unredressed. No costs.

(V. RAMAKRISHNAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

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